

**DIVISION BENCH**

**ITEM NO. 112**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No. 184/2022 IN CP (IB) No. 207/ALD/2019**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07<sup>th</sup> December,  
2022, 12:00 pm**

<b>NAME OF THE COMPANY</b>	<b>MR. AMITABH SINGH V/S M/S VAISHALI REAL ESTATE PVT LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN CIRP)</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

NONE

: *For the Applicant in IA No. 184/2022*

**ORDER**

None appeared on behalf of the Applicant.

Let the matter be adjourned to 09<sup>th</sup> December, 2022.

*—Sd—*

**(Subrata Kumar Dash)  
Member (Technical)**

*—Sd—*

**(Harnam Singh Thakur)  
Member (Judicial)**

**07<sup>th</sup> December, 2022**

*Priya Agarwal  
(Stenographer)*